IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Excise Miscellaneous Application No.77575 of 2019
and
Excise Appeal No.77386 of 2018

(Arising out of Order-in-Appeal No.74/RAN/2018 dated 21.02.2018 passed Commr. (Appeals) of CGST & Excise, Ranchi)

CGST & Excise, Ranchi
C.R.Building, 5A Main Road, Ranchi-834001

Appellant

VERSUS

M/s SAIL
Bokaro Steel Plant, Bokaro Steel City

Respondent

APPERANCE :
Shri S.S.Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:
HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MISC.ORDER NO.75222/2020
FINAL ORDER NO.75355/2020

DATE OF HEARING : 13.03.2020
DATE OF DECISION : 13.03.2020

PER P.K.CHOUDHARY :

The Appellant-Revenue has filed the Miscellaneous Application for withdrawal of their appeal.

2. I find that the appeal is covered in the National Litigation Policy and accordingly, the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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